

ITEM NO.39

COURT NO.13

SECTION XI

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Petitions for Special Leave to Appeal (C) Nos.11439-11440/2019**

(Arising out of impugned final judgment and order dated 06-03-2019 in CN No. 444/2004 and order dated 06-03-2019 in MS No. 35079/2018 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SUKHDEO SINGH

Petitioner(s)

VERSUS

SOHAN LAL &amp; ORS.

Respondent(s)

(IA No. 153126/2019 - APPLICATION FOR SUBSTITUTION  
 IA No. 153127/2019 - DELETING THE NAME OF PETITIONER/RESPONDENT  
 IA No. 74106/2019 - EXEMPTION FROM FILING O.T.)

Date : 19-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
 HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Sudhir Naagar, AOR  
 Mr. Arun Kumar Nagar, Adv.  
 Ms. Vandna Sachdeva, Adv.  
 Ms. Preeti Srivastava, Adv.  
 Ms. Shweta Ruhella, Adv.  
 Ms. Meenal Khanna, Adv.

For Respondent(s) Mr. Dushyant Parashar, AOR  
 Mr. Alok Srivastava, Adv.  
 Mr. Dinesh Pandey, Adv.  
 Mr. Manu Parashar, Adv.

Mr. Tanmaya Agarwal, AOR  
 Mr. Wrick Chatterjee, Adv.  
 Mrs. Aditi Agarwal, Adv.  
 Ms. Shweta Yadav, Adv.  
 Mr. Vinayak Mohan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Interlocutory Application Diary Nos.76918/2024, 76919 & 76920/2024

Delay in filing application for abatement is condoned.

Abatement is set aside.

Application for substitution is allowed subject to curing the defects.

Cause title be amended accordingly.

List on 19.07.2024.

(KAVITA PAHUJA)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)